

FORM A	
PUBLIC ANNOUNCEMENT	
<i>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i>	
FOR THE ATTENTION OF THE CREDITORS OF SHREE SANT KRIPA APPLIANCES PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	SHREE SANT KRIPA APPLIANCES PRIVATE LIMITED
2. Date of incorporation of corporate debtor	12/05/2006
3. Authority under which corporate debtor is incorporated / registered	ROC Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U32109PN2006PTC128465
5. Address of the registered office and principal office (if any) of corporate debtor	SYSKA House, office No. S-5, 5th Floor, S. No.2 Sakorenagar, New Airport Road, Near Anand Residency, Pune, Maharashtra, India, 411014
6. Insolvency commencement date in respect of corporate debtor	30.10.2025
7. Estimated date of closure of insolvency resolution process	28/04/2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA Subhash Laxminarayan Nathuramka IBBI/IPA-001/IP-P-00472/2017-2018/10815
9. Address and e-mail of the interim resolution professional, as registered with the Board	B 602, Silver Sands, Nr Building No 11, Piramal Nagar, Goregaon (West), Mumbai - 400 104 Email id- snathuramka@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	401, Darshan CHS, Raghunath Dadaji Street, Fort, Mumbai 400001. Email id-sskapl.cirp@gmail.com
11. Last date for submission of claims	13.11.2025
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) - Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable .

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SHREE SANT KRIPA APPLIANCES PRIVATE LIMITED on 30.10.2025**.

The creditors of **SHREE SANT KRIPA APPLIANCES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **13.11.2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : **CA Subhash Laxminarayan Nathuramka**
: IBBI/IPA-001/IP-P-00472/2017-2018/10815
: AFA Validity-31/12/2025

Date : 31.10.2025
Place : Mumbai